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O.A. No. 527 of 2008

Order dated: 12.03.2012

CORAM:

Hon'ble Shri C R Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. R.B.Mohapatra, Ld. Counsel for the applicant and Mr. R.C.Swain, Ld. Additional Standing Counsel appearing for the Respondents.

By filing a memo dated 06.03.2012, Ld. Counsel for the applicant brought to our notice ^{the} order dated 03.08.2009 whereunder the applicant has already been promoted as Income Tax Inspector vide Office Order No.45/2009-10. In view of this, Ld. Counsel for the applicant wants to withdraw this O.A. for filing ~~of~~ a fresh O.A. for antedating his promotion. We allow this O.A. to be withdrawn with liberty to file a fresh O.A., if so advised. Ld. Counsel for the applicant submits that he will file the same within one month. Accordingly, the O.A. is dismissed as withdrawn.

Copy of this order be given to the Ld. Counsel for the applicant.


MEMBER (Judl.)


MEMBER (Admn.)